

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No. 10325/2019

(Arising out of impugned final judgment and order dated 13-08-2019/24-09-2019 in A482 No. 9051/2002 passed by the High Court of Judicature at Allahabad)

SATISH KUMAR & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.173017/2019-EXEMPTION FROM FILING O.T. and IA No.173016/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 22-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s)

Mr. Ashok Kumar Panda, Sr. Adv.
Mr. Satyabrata Panda, AOR
Mr. Manuranjan P., Adv.
Ms. Anirudha Purushotham, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable in four weeks.

Dasti service, in addition, is permitted.

(NIDHI AHUJA)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER